

(2) S. O. 4118 published in Gazette of India dated the 23rd November, 1968 making certain amendment to Notification No. S. O. 1923 published in Gazette of India dated the 23rd June, 1962. [*Placed in Library. See No. LT--2612/68.*]

NOTIFICATIONS UNDER TARIFF COMMISSION ACT, REPORT OF TARIFF COMMISSION ON PROTECTION TO DYESTUFF INDUSTRY AND ANNUAL REPORT OF COFFEE BOARD.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) :

I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
 - (i) (a) Report (1968) of the Tariff Commission on the continuance of Protection of the Aluminium Industry.
 - (b) Government Resolution No. 1 (1)-Tar/68 dated the 7th December 1968 (Hindi and English versions).
 - (c) A statement showing reasons why the documents mentioned at (a) and (b) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
 - (ii) (a) Report (1968) of the Tariff Commission on the continuance of protection to the Dyestuff Industry.
 - (b) Government Resolution No. 14 (1)-Tar/68, dated the 7th December, 1968 (Hindi and English versions).
 - (c) Notification No. 14 (1)-Tar/68-I published in Gazette of India dated the 7th December, 1968 (Hindi and English versions), issued under sub-section (1) of section 4 of the said Act.
 - (d) Notification No. 14 (1)-Tar/68-II published in Gazette of India dated the 7th December, 1968 (Hindi and English versions), issued under sub-

section (1) of section 3A of the said Act.

- (e) Notification No. 14 (1)-Tar/68-III published in Gazette of India dated the 7th December, 1968 (Hindi and English versions), issued under sub-section (1) of section 3A of the said Act.
 - (f) Notification No. 14 (1)-Tar/68-IV published in Gazette of India dated the 7th December, 1968 (Hindi and English versions), issued under sub-section (1) of section 3A of the said Act.
 - (g) A statement showing reasons why the documents mentioned at (a) to (f) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in Library, See No. LT--2613/68.*]
- (2) A copy of the Annual Report of the Coffee Board for the year 1967-68. [*Placed in Library, See No. LT--2614/68.*]

DR. KARNI SINGH (Bikaner) : Sir, I would like to bring before the House, a very important matter...

MR. SPEAKER : Is it in relation to the Paper Laid on the Table ?

DR. KARNI SINGH : About my Calling Attention.

MR. SPEAKER : Then I would not allow it.

DR. KARNI SINGH : I think you cannot muzzle a Member of Parliament from ventilating public grievances. You had requested us that we should see you about these matters. 50 people have died...

MR. SPEAKER : Nothing will be taken down.

DR. KARNI SINGH : **

SHRI SRINIBAS MISRA (Cuttack) : Sir, regarding item 5 (1) (a) which was just now laid on the Table of the House, I want to say this. I had occasion to draw the attention of the House to the negligence by the Ministry in laying papers on the Table of the House. Years have passed. Here, in this case, it is an important matter, and the statute itself lays down a certain period of limitation. But this is being laid beyond that period of limitation. Some cock-and-bull story is given to show why delay has been caused. This is about the report of the Tariff Commission on the continuance of protection of the aluminium industry. In the meantime, protection is already given. If this delay is caused, then why was it laid down in the statute that it should be laid on the Table of the House so that the House may give its opinion ?

SHRI MOHD. SHAFI QURESHI : The report of the Tariff Commission pertains to 1968; and the reasons for the delay are self-explanatory.

12.09 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1968, agreed without any amendment to the Banking Laws (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 6th August, 1968."
- (ii) "In accordance with the provisions of the rule 127 of Rules of the Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1968, agreed without any amendment to the Madras State (Alteration of Name) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1968."

UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

(i) Report of Joint Committee

SHRI VIKRAM CHAND MAHAJAN (Chamba) : I beg to present the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories.

(ii) Evidence

SHRI VIKRAM CHAND MAHAJAN : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories.

12.10 hrs.

STATEMENT RE. RECENT INCIDENTS IN BANARAS HINDU UNIVERSITY

MR. SPEAKER : Dr. Triguna Sen.
SOME HON MEMBRSS ROSE—

श्री रवि राय (पुरी) : अध्यक्ष महोदय, इस सिलसिले में मुझे यह निवेदन करना है कि हम लोगों ने इस बारे में कुछ घाना-कर्षण के नोटिस ज दिये थे कि बनारस यूनिवर्सिटी में बड़ी गड़बड़ चर रही है। बनारस विश्वविद्यालय को छोड़कर लड़के भाग गये हैं कोई लड़का वहाँ पढ़ता नहीं है लेकिन पुलिस को जहाँ भी कोई एक-आध लड़का दिख जाता है उसे पुलिस पीटती है। इस तरह की वहाँ पर एक गड़बड़ी और अव्यवस्था की स्थिति चल रही है और मैं चाहता हूँ कि उस बारे में हम लोगों को सवाल पुछने की इजाजत दी जाय।

यह बहुत महत्वपूर्ण मसला है। कोई लड़का रहता ही नहीं है वहाँ। सब छोड़ कर भाग गए हैं...

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir; this statement is being made by the Minister under rule 372, under which no question can be asked.